

HIGH COURT OF ANDHRA PRADESH :: AT AMARAVATI

CIRCULAR

ROC No.210/OP CELL/2022,

Dt: 21.06.2022

Sub: Superintendence over the Courts of Judicial Magistrates by the Hon'ble High Court as per Section 483 Cr.P.C. – Instructions – Regarding.

Ref: Note file orders of the Hon'ble High Court in ROC No.179/OP CELL-E/2021, dated 15.06.2022.

To exercise the Superintendence over the Courts of Judicial Magistrates by the Hon'ble High Court as per Section 483 Cr.P.C. and to ensure expeditious disposal of cases and proper functioning of the Magistrate Courts, the following statements are to be sent by the Magistrate Courts to the Hon'ble High Court.

1. Statement relating to pendency of the NBW's at the beginning of the month and end of the month and the reasons thereof.
2. Pendency of Committal proceedings under Section 209 Cr.P.C. sent by the Magistrate Courts to the District & Sessions Court at the beginning and end of the month and the reasons thereof.
3. Cases relating to Institution, Disposal and Pendency of Domestic Violence Act, Immoral Trafficking Act and the reasons thereof.
4. Statements showing the accused in custody before granting bail orders and after granting bail orders and the reasons thereof.
5. Statements showing the number of cases disposed off under the Plea-Bargain (Secs.265A – 265L) and the reasons thereof.
6. Statements showing order for custody and disposal of properties pending Trial and after conclusion of Trial and the reasons thereof.
7. Statements showing the pendency, disposal and the institution of Criminal Revision Petitions at the beginning of the month and at the end of the month and the reasons thereof.

The Magistrates are, therefore, directed to follow the above instructions scrupulously and to maintain all the relevant registers and sent the statements to the High Court once in fortnight.

All the Unit Heads are directed to follow-up the instructions given to the Magistrate Courts.

Receipt of this Circular may be acknowledged.

mvl 21/6/22
REGISTRAR (ENQUIRIES)

Copy to:

1. All the Principal Secretaries to the Hon'ble Judges.
(with a request to place the same before the Hon'ble Judges)
2. All the Registrars, High Court of Andhra Pradesh.
3. The Registrar (IT-cum-Central Project Co-ordinator), High Court of Andhra Pradesh.
(for directing the concerned to place the circular in the High Court's Website)
4. All the Unit Heads in the State of Andhra Pradesh.
(with a request to communicate the same to all the Judicial Officers working in their unit for strict compliance of the directions issued in this Circular)
5. The Section Officer, Special Officers Section (for codification)
6. The Member Secretary, A.P. State Legal Services Authority, High Court of A.P.